

(d) The list of companies that are regular in repayments is attached as Statement.

(e) Companies which are prompt in their repayment obligations get a subsidy of 1.25 per cent on the interest rate in the case of indigenous trawlers and 0.5 per cent in the case of imported trawlers as per the loan agreement.

(f) No such proposal is under consideration.

Statement

List of companies which are regular in repayments

1. Pron Magnate Limited (Assisted by the SDFC as well as SCICI).
2. Tamil Nadu Fisheries Development Corporation.
3. Matsyika Exports Limited.
4. Nekkanti Sea Foods Limited.
5. G. P. Marines Products Limited.
6. Navbharat Ferro Alloys Limited.

Norms for grant of loan for economic development of minority communities by Gramin banks

923. SHRI MAULANA ASAD MADANI: Will the Minister of FINANCE be pleased to state:

(a) what are the norms followed by Gramin Banks in the country for grant of loan for the economic development of Minority communities; and

(b) what is the percentage of loan granted to the members of minority communities by the Basaitha and Palli branches of Madhubani Kshetriya Gramin Bank, a subsidiary unit of the Central Bank of India (Bihar)?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVADY SINGH): (a) National Bank for Agriculture and Rural Development

(NBARD) have reported that while there are no separate policies to grant loan for the economic development of minority communities in Gramin Banks. Regional Rural Banks have been advised to set up a special cell to monitor the flow of credit to minority communities and to review the progress made in dispensing credit at the meetings of District Level Coordination and State Level Bankers' Committees.

(b) Central Bank of India, sponsor bank of Madhubani Kshetriya Gramin Bank, have reported that the percentage share of minority communities in total advances granted by Basaitha and Palli branches of Madhubani Kshetriya Gramin Bank as at the end of September, 1990 stood at 8.50 per cent and 23.70 per cent respectively.

Pending cases in High Courts in the country

924. SHRI S. S. AHLUWALIA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) what is the total number of constitutional, criminal, civil, matrimonial, revenue and other cases at present pending in each High Court, of the country, category-wise; and

(b) what action Government have taken or propose to take to clear the arrears of pending cases in the High Courts?

THE MINISTER OF COMMERCE, WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI SUBRAMANIAN SWAMY): (a) The information is being collected and will be laid on the Table of the House.

(b) The Judge strength has been increased from time to time. Procedural improvements and modifications to speed-up disposal of cases have been made. The Courts are taking various steps such as grouping of cases involving common questions of law, giving priority to cases requiring of law, giving constitution of specialised benches, etc. The